

HARYANA VIDHAN SABHA

Bill No. 20— HLA of 2025

**THE HARYANA BACKWARD CLASSES COMMISSION
(AMENDMENT) BILL, 2025**

A

BILL

further to amend the Haryana Backward Classes Commission Act, 2016.

Be it enacted by the Legislature of the State of Haryana in the Seventy-sixth Year of the Republic of India as follows :-

1. This Act may be called the Haryana Backward Classes Commission (Amendment) Act, 2025. Short title.

2. For section 9 of the Haryana Backward Classes Commission Act, 2016 (hereinafter called the principal Act), the following section shall be substituted, namely:- Substitution of section 9 of Haryana Act 9 of 2016.

“9. Functions of Commission.- The Commission shall perform the following functions, namely:-

- (i) to examine the request for inclusion or exclusion of any class of citizens as a backward class and hear complaints of over-inclusion or under-inclusion of any Backward Class and tender such advice to the State Government as it deems appropriate;
- (ii) to investigate and examine the working of various safeguards provided in the Constitution of India or under any other law for the time being in force or under any order of the State Government for the welfare and protection of the Backward Classes;
- (iii) to enquire into specific complaints with respect to the deprivation of the rights and safeguards of the Backward Classes and to take up such matter with the appropriate authorities;
- (iv) to participate and advice on the planning process of socio-economic development of the Backward Classes and to evaluate the progress of their development;
- (v) to make recommendations as to the measures to be taken by the State Government for the effective implementation of safeguards and other measures for the protection, welfare and socio-economic development of the Backward Classes and to made report to the State Government annually and at such other time, as the Commission deems fit;
- (vi) to discharge such other functions in relation to the protection, welfare development and advancement of the Backward Classes, as may be prescribed.”

Addition of section 18 in Haryana Act 9 of 2016.

3. After section 17 of the principal Act, the following section shall be added, namely:-

"18. Protection of action taken in good faith.- No suit or other legal proceedings shall lie against any member, officer or employee for anything which is done in good faith or intended to be done in pursuance of any of the provisions of this Act and rules made thereunder."

STATEMENT OF OBJECTS AND REASONS

- (i) In order to comprehensively address the needs and demands of the Backward Class, the Commission felt a need to expand the scope of functions which requires substantial amendments to strengthen the Commission in discharge of its functions to safeguards the interest of the Backward Classes. Therefore, Commission has proposed an amendment in Section 9 of the Haryana Backward Classes Commission Act, 2016 (Haryana Act No. 9 of 2016).
- (ii) There is no provision in the Act to protect Chairman, Members, Officers/ Officials of the Commission against any suit, persecution or other legal proceedings for anything done by them in good faith or intended to be done under the Haryana Backward Classes Commission Act, 2016 so that the Section 18 may be inserted after section 17 of the principle Act. A Similar Provision also exists under Section 18 of the Haryana State Commission for Scheduled Castes Act, 2018 (Haryana Act No. 34 of 2018).

Keeping in view of the above requirements, the Haryana Backward Classes Commission in its meeting held on 04.08.2023 has resolved to propose an amendment of Section 9 of the Haryana Backward Classes Commission Act, 2016 (Haryana Act No. 9 of 2016) and Insertion of Section 18 for protection of action taken in good faith in the said Haryana Act No. 9 of 2016.”

- (iii) The Bill seeks to achieve the above objectives.

KRISHANKUMAR,
Social Justice, Empowerment &
Welfare of Scheduled Castes and Backward Classes
and Antyodaya (SEWA) Minister, Haryana.

Chandigarh :
The 14th August, 2025.

RAJIV PRASHAD,
Secretary.

N.B.— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 14th August, 2025, under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

ANNEXURE

**EXTRACT FROM THE HARYANA BACKWARD CLASSES
COMMISSION ACT, 2016 (HARYANA ACT NO. 9 OF 2016).**Functions of
Commission

“9. The Commission shall examine requests for inclusion or exclusion of any class of citizens as a Backward Class and Hear Complaints of over-inclusion or under-inclusion of any Backward Class and tender such advice to the State Government, as it deems appropriate.”